NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

I.A.No.17/2017 In T.P. No.16/2016 (CP No.106/2014)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Saroj Realtors & Developers Pvt. Ltd. ... Applicants/Respondents

-Versus-

Shital Jain & Ors.

... Non-applicants/Petitioners

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Date of Order: 15th September 2017

I.A.No.17/2017

Heard Mr G. Ghoudhury, assisted by Mr A. Rahman & Mr P.P. Bora, learned Advocates for the applicants/respondents. Also heard Mr A. Basu & Mr S. Sharma, learned Advocates for the non-applicants/petitioners.

- 2. Learned Advocates for the non-applicants/petitioners pray for some time to file reply to the application seeking calling of certain documents pertaining to Chandmari PS Case No.388/2014. Prayer is allowed.
- 3. Accordingly, 14 days' time is granted to the non-applicants/petitioners to file their reply to the application supplying simultaneously copies thereof to the

applicants/respondents and the applicants/respondents may file rejoinder thereto within one week therefrom supplying simultaneously copies thereof to the other side.

4. List this matter on 31.10.2017.

T.P. No.16/2016 (CP No.106/2014)

Let this matter be also listed on 31.10.2017 along with all the other connected proceedings.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

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